

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 2413

TO BE ANSWERED ON WEDNESDAY, 26th DECEMBER, 2018

HOLDING OF SIMULTANEOUS ELECTION

†2413. SHRI NAGAR RODMAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is formulating any scheme to hold simultaneous election in the country;
- (b) if so, the steps taken in this regard including legal framework, logistics infrastructure and finances required so far and if not, the reasons therefor; and
- (c) whether the Government is considering e-voting linked to Aadhaar in the near future and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS**

(SHRI P.P.CHAUDHARY)

(a) and (b) : The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79th Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

(c) : The Information is being collected and will be laid on the table of the House.
